

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001

Ph: 23753942 Fax-23753923

Petition No. 71/TT/2015

Date: 11.4.2016

To

The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Determination of transmission tariff from COD/anticipated COD to 31.3.2019 for six assets under Vindhyachal-IV & Rihand-III {1000 MW} Generation Project in Western & Northern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/beneficiaries, latest by 15.4.2016:-

- a) Reply of the Commission's queries raised in order dated 15.4.2015.
- b) Rejoinder in response to the replies submitted by BRPL and Rajasthan Discoms vide affidavit dated 17.7.2015 and 22.7.2015 respectively.
- c) Status of COD for Assets 4, 5 and 6 along with RLDC certificate.
- d) The P&M cost in respect of Asset 1 for computation of allowable initial spares.
- e) The revised approved apportioned cost of Asset 4 and 6.
- f) An undertaking on affidavit that the actual equity infused as on COD and during the tariff period 2014-19.
- g) IEDC and IDC amount upto scheduled COD and for the period from scheduled COD to COD (actual/anticipated).
- h) IEDC and IDC discharged upto COD and after COD.

- i) The amount of the balance and retention payment yet to be made along with the details of the contract for which payment has been retained along with the amount retained.
- j) With regard to the time over-run, the detailed reasons in the following format for all the assets:

S. No.	Activity	Scheduled Completion (date)	Actual Completion (date)	Overall Delay (in months)	Reasons of Delay	Documentary proof (attached)
1						
2						
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2. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/
(V.Sreenivas)
Deputy Chief (Legal)